



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, जानेवारी ५, २००७/ पौष १५, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2006 (Mah. Act No. II of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. II OF 2007.

[First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 5th January 2007].

An Act further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954.

Hyd. Act No. VIII of 1955. WHEREAS it is expedient further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2006.

Short title
commence
ment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(३)

Amendment
of section
2A of Hyd.
Act No.
VIII of
1955.

2. In section 2A of the Hyderabad Abolition of Inams and Cash Grants Act, 1954.—

(a) for sub-section (2), the following sub-section shall be substituted, namely:—

Hyd.
Act
No.
VIII
of
1955.

“(2) (i) Where any question is decided by an officer so authorised by the State Government, any person aggrieved by such decision may file an appeal to the Collector within a period of ninety days from the date of such decision.

(ii) An appeal shall lie to the Divisional Commissioner from any decision of the Collector under clause (i) within a period of sixty days from the date of such decision.”;

(b) in sub-section (4), the words, brackets and figure “or sub-section (2) in appeal,” shall be deleted.